

ITEM NO.21

COURT NO.1

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).18658/2025

[Arising out of impugned final judgment and order dated 26-09-2025 in WPA(H) No.50/2025 passed by the High Court at Calcutta]

UNION OF INDIA

Petitioner(s)

VERSUS

BHODU SEKH & ORS.

Respondent(s)

IA No. 297886/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH

SLP(Crl) No. 18891/2025 (II-B)

IA No. 301987/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 01-12-2025 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) Mr. Tushar Mehta, Solicitor General
Mr. Vikramjeet Banerjee, A.S.G.
Mr. Madhav Singhal, Adv.
Ms. Mili Baxi, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Aman Mehta, Adv.

For Respondent(s) Mr. Sanjay Hegde, Sr. Adv.
Mr. Raghunath Chakraborty, Adv.
Mr. Achuntya Banerjee, Adv.
Mr. Soumya Dutta, AOR
Mr. Mehboob Ahmed, Adv.
Mr. Supratik Shyamal, Adv.
Mr. Saikat Thakurata, Adv.
Mr. Ankit Tiwari, Adv.
Mr. Ashish Kumar, Adv.
Mr. Tanay Hegde, Adv.
Mr. Siddhant Upmanyu, Adv.
Mr. Abhijeet Pandey, Adv.

Mr. Kapil Sibal, Sr. Adv.
Mr. Debanjan Mandal, Adv.
Mr. Kunal Mimani, AOR

Mr. Sandip Dasgupta, Adv.
Mr. Parag Chaturvedi, Adv.
Mr. Arka Nag, Adv.
Ms. Mahima Cholera, Adv.
Mr. Shaurya Dasgupta, Adv.
Mr. Abhinav Rana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 03.12.2025.

To be shown as Item No.1.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR